

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 103**  
**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda

Vs.

M/s. Rathi Super Steels Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushoendra S. Bhadoriya, Advs. For Liquidator along with Mr. Harish Chander Arora - Liquidator

**ORDER**

In IA-5124/2020, for the Liquidator has filed 2<sup>nd</sup> amended Stakeholders list, the same is taken on record. And accordingly this IA-5124/2020 is hereby **allowed**.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**